

COURT-7

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 436 / 2012

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th November, 2016, 10.30 A.M

Name of the Company	Smt. Suman Dugar. -Versus- Oodlabari Company Ltd. & Ors.		
Under Section	111A		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ORDER

The petition is filed under Section 111A of the Companies Act, 1956 in May, 2012.

No one from either side is appearing in the instant case today.

As per the last order dated 07-10-2016, notices to the parties have already been issued but none has complied.

The parties have shown their appearance sometimes in October, 2012 and since then, they remained absent.

On perusal of the record, it appears that there is an order from Hon'ble High Court, at Calcutta in an appeal, being No. FAT 109 of 2012, passed on 05-06-2012, wherein the Court stayed the operation of the decree with rider that this order would not prevent the proceeding before the Company Law Board to proceed, however, no final order would be passed till disposal of the present appeal.

Although the parties were granted liberty, vide order dated 9-10-2012 of the then CLB, to mention after the stay in the appeal is lifted by the Hon'ble High Court, none of the parties did report to this effect till date and take steps for further proceeding with the instant case.

In view of above, the Company Petition No. 436/2012 is hereby dismissed for non prosecution. The pending CA, if any, is also closed.

The interim order, if any, subsisting as on date, stands vacated.



MANORAMA KUMARI
MEMBER(J)